

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.183/Chd/Hry/2018

In the matter of:

Mr.Sunil Goel & Ors.

....Petitioners.

Versus

Guild Builders Private Limited & Ors.

....Respondents.

Present: Mr.Anand Chhibbar, Senior Advocate with Mr.Puneet Bali, Senior Advocate, Mr.Gaurav Mankotia, Mr.Prashant Jain, Mr.Shubham Paliwal, Mr.Arpit Deviwedi and Mr.Gunjan Rishi, Advocates for the petitioners.

The learned Senior Counsel for the petitioner inter-alia contends that the petitioner group is the shareholder to the extent of 24.57% of the total shareholding of the company and petitioner No.1 has furnished the personal guarantee in respect of loan taken from various banks to the tune of ₹600 crores. It is further contended that the petitioner is not being permitted to exercise his right by freely attending the AGM.

Notice of this petition to the respondents No.1 to 13 at this stage for 16.11.2018. Notice regarding stay also and in the meanwhile it is directed that the respondent No.1 shall not issue the fresh equity shares. The petitioner shall collect the notices from the registry and send the same immediately to the respondents No.1 to 13 by speed post at the registered office address of respondent No.1 along with the copy of petition and the entire paper book as well as at the email address available on the master data of the company and by speed post to rest of the respondents and file affidavit of service along with copy of postal receipts, tracking report and copy of email at least five days before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 19, 2018.

Ashwani